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NOTIFICATION  
( INCOME-TAX )

No. 6272 (F.No.197-A/107/82-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Indian Ex-Services League" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.


  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter No. CIT/TE(39)/64/226, dt. 15.6.84.
3. All Commissioners of Income-tax.
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